

Bajaj Allianz Group Accidental Death Benefit Rider

UIN: 116B005V03

**Bajaj Allianz Life Insurance Company Limited
Bajaj Allianz Group Accidental Death Benefit Rider**

Part A

FORWARDING LETTER

As per Base Policy

PREAMBLE

This Group Accidental Death Benefit Rider is issued on the basis of the information given and declarations made by the Policyholder/Member in the Proposal Form/respective Enrolment Form for the Group Accidental Death Benefit Rider, which is incorporated herein and forms the basis of this Rider benefit.

SCHEDULE

As per Base Policy or Policy Endorsement (as applicable)

Table of Contents

1.	Definitions & Abbreviations	2
2.	Rider Description	2
3.	Rider Benefits	2
4.	Non payment of Regular Premium and Forfeiture	3
5.	Revival.....	4
6.	Flexibilities	4
7.	Nomination	4
8.	Loans	4
9.	Termination/Expiry of Rider Benefit	4
10.	Payment of claim	4
11.	All other General Conditions as per the base Policy	5

Part B
DEFINITIONS & ABBREVIATIONS

1. Definitions & Abbreviations

In this Policy where the context so admits, the masculine shall include the feminine, the singular shall include the plural and the following expressions shall (unless repugnant to the context) have the following meanings;

a)	Accident	means a sudden unforeseen and involuntary event caused by external and visible means and such accident shall within 180 (one hundred and eighty) days, of its occurrence solely, directly and independently of any other cause result in the Member's death.
b)	Date of Commencement of Rider	means the date specified in the Schedule (unless the Policyholder is informed otherwise by the Company) from which the Rider Benefit commences under the Rider.
c)	Rider Benefit	has the meaning as in Section 3 below.
d)	Maturity Benefit	has the meaning as in Section 3b) below
e)	Rider Maturity Date	means the date as mentioned in the Schedule
f)	Rider Premium	means the amount exclusive of applicable taxes, if any, payable by the Policyholder at regular intervals during the Rider Benefit Term, in amount (along with and as part of the Regular Premium) and at the Premium Payment Frequency and depends on the Rider Sum Assured and nature of the group and Members occupation classification.
g)	Rider Sum Assured	is the amount as specified in the Membership Register/Certificate of Insurance, which is referred-to to determine the amount payable to the Nominee as per Section 3 below upon death due to an Accident of the Member.
h)	Surrender Benefit	has the meaning as in Section 3c) below
i)	Rider Benefit Term	means the period between the Date of Commencement of Rider and the Rider Maturity Date.

Part C

2. Rider Description

The Group Accidental Death Benefit Rider is an additional rider benefit attached with the base Policy. This document should be read along with the base Policy Document. The continuance of insurance cover under the base Policy Document is necessary precondition for continuance of this Rider Benefit.

3. Rider Benefits**a) Accidental Death Benefit**

If death of a Member takes place due to an Accident during the Rider Benefit Term, provided the Rider is not terminated as per Section 10 below, then, the Company, subject to Section 4, Section 9 and Section 11 below, shall pay the Rider Sum Assured to the Nominee.

b) Maturity Benefit

No maturity benefit is payable under the Group Accidental Death Benefit Rider.

c) Surrender Benefit

No surrender benefit is payable under the Group Accidental Death Benefit Rider.

Part D
As per base Policy

4. Non payment of Regular Premium and Forfeiture

All benefits under this rider shall continue if the risk cover under base Policy is continued, subject to Section 10 below.

5. Revival

A lapsed Rider can be revived subject to the revival conditions applicable to the base Policy.

6. Flexibilities

- a) **Option to include/exclude the rider**
 - i. The Member through Policyholder can include/exclude this Rider from any Membership Anniversary.
 - ii. In case of exclusion the Rider Benefit under Section 3 above will immediately cease and no further Rider Premium will be collected. Once this rider is excluded, it can be added back again on any membership anniversary subject to underwriting and available for the remaining term of the base Policy.
- b) **Death Benefits in instalments**

The Rider Benefit can be taken in instalments, if allowed, as per the benefits payable under the base Policy.

7. Nomination

As per base Policy

8. Loans

No loan is available

Exclusions

If the member commits suicide, whether sane or insane, within one (1) year from the date of commencement of risk or the date of latest revival of the membership, the contract of insurance for that member shall be terminated by paying 80% of the rider premium received for that member, whether or not any beneficial interest has been created therein. The validity of the contract of insurance will be determined in accordance with the actual date of death of the life assured and not the date of intimation of death.

The Company shall not be liable to pay any benefit under Section 3(a) above if death of the Member occurs

- a) As a result of Member committing any breach of law with criminal intent.
- b) As a consequence of Member being under the influence of alcohol or drugs other than in accordance with the directions of a registered medical practitioner.
- c) As a result of self inflicted injury of the Member whilst sane or insane.
- d) As a result of Member taking part in any naval, military or airforce operation during peace time.
- e) As a result of Member participating in or training for any dangerous or hazardous sports or competition or riding or driving in any form of race or competition.
- f) As a result of aviation, gliding or any form of aerial flights other than as a fare paying passenger of a recognised airline on regular routes and on a scheduled timetable.
- g) As a result of war, invasion, civil war, rebellion riots.

9. Termination/Expiry of Rider Benefit

The rider shall automatically terminate/expire on the earlier occurrence of either of the following.

- a. On Policy Anniversary at which the Member attains Age of 65 years.
- b. On exclusion of this rider by the Member
- c. On maturity or termination of the base Policy
- d. On Membership ceasing to continue under the base Policy
- e. On discontinuation of payment of Premium under the base Policy

Part E

CHARGES, FUND OPTIONS, PORTFOLIO STRATEGIES, Etc

Not Applicable

Part F

General Conditions

10. Payment of claim

If a claim arises under the rider due to an Accident, the claim settlement requirements and processes shall be as below.

- a. All notices, applications or notification of claim must be received and approved at the office of the Company authorized to deal with the claim.
- b. No benefit shall be payable until the Company has been provided satisfactory proof of the occurrence of the Accident and death, solely, directly and independently of any other cause, within 180 (one hundred and eighty) days of the Accident. This includes
 - Final inquest report.
 - Report from police
 - Any other document that may be relevant in establishing the validity of the claim.
- c. Claim intimation should be received in writing within 60 days of occurrence of the Accident.

11. All other General Conditions as per the base Policy

Part G

As per base Policy